

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 26TH FEBRUARY, 2024

No. 53 A: The Judicial Officer named in Column no. 2 of the table below is transferred and posted as Railway Judicial Magistrate to try cases under the Indian Railways Act and under the R.P. (U.P.) Act at the respective Railway Court mentioned in Column No. 4 of the table, which he is competent to try under the Code of Criminal Procedure, 1973 (Act 2 of 1974).

In exercise of powers conferred under Sub-Section 3 of Section 11 of the Code of Criminal Procedure, 1973, the High Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the officer named in Column no. 2 for the territorial jurisdictions mentioned against his name, given in Column no. 3 of the table below.

The officer is also vested with the powers conferrable on a Judicial Magistrate of the 1st class to try summarily the cases under the Indian Railways Act, as are covered under Section 260 of the Code of Criminal Procedure, 1973. He is also conferred with the powers to take cognizance of such cases which he has been authorized to try in his respective territorial jurisdictions: -

Sl. No.	Name of the officer with designation and present place of posting	Name of the station where he would be posted in the Court of Railway Judicial Magistrate	Jurisdictions for which power is being vested
01	02	03	04
1.	Mr. Rishi Kumar, Addl. Civil Judge (Jr. Div.)-cum-J.M.-cum-Special Court elected M.P./ M.L.A., Chaibasa	Porahat (Chaibasa)	East Singhbhum, West Singhbhum, Saraikela-Kharsawan and Ranchi

By order of the Court,

Sd/- Mohammad Shakir

Registrar General

Memo No. 927 /Apptt

Dated Ranchi the 26th February, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the General Manager (Security), Eastern Railway, Kolkata, East Central Railway, Dhanbad and South Eastern Railway, Kolkata/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court / the Principal District & Sessions Judge, Chaibasa for information and communication to the Officer concerned and the concerned Railway Magistrate [communication to all concerned Railways Authorities.].

Registrar General